

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP(IB) No. 32/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Neha Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 30.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 04.06.2024.

Sd/-
Court Officer